

MALLIKARJUN): 28 days in May 95 and 25 days in June 95.

Pending Projects of Kerala

2797. SHRI THAYIL JOHN ANJALOSE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the name of development Projects including irrigation and industrial projects of Kerala which are held up for the Government of Environment and Forest clearance;

(b) the duration for which these Projects have been lying pending with the Government and the rea-

sons therefor; and

(c) the time by which these Projects and likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) and (b). A statement indicating the developmental projects pending with this Ministry for Environmental and Forest clearance is attached.

(c) A final decision on the clearances of the project proposals is taken within a stipulated time period of 90 days from the date of receipt of all requisite information and relevant details from the project proponents.

Statement

List of developmental projects pending with this Ministry for Environmental & Forest clearance.

Sl.No.	Name of the Project	Date of Receipt	Reasons for pendency
1.	Import of bottling & marketing of LPG at Calicut of M/s Peeves Petroleum Products.	19.7.95	Under process
2.	Fisheries Harbour, Stage-II development at Cochin	20.03.93	Relevant information asked for is awaited.

Cooperatives under NDDB

2798. SHRIMATI GEETA MUKHERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) the Cooperatives under the supervision and/or control of the National Dairy Development Board;

(b) the Cooperatives listed above under the NDDB involved in manufacture and sale of items for the consumer use; and

(c) the respective turnovers and profit & loss for the year 1993-94 and 1994-95 for the Cooperatives listed in reply to part, unit-wise;

(d) the consumer products manufactured and sold by these Cooperatives; and

(e) the amount spent on advertisement and promotion for the above products?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (e). Cooperatives are autonomous institutions owned and managed by their members and are registered under the respective State Cooperative Societies Acts. The National Dairy Board (NDDB) does not have any cooperative under its direct supervision and/or control.

[Translation]

Inter City Trains

2799. SHRI SUSHIL CHANDRA VERMA : Will the Minister of RAILWAYS be pleased to state :

(a) whether number of stoppages of the Intercity Express introduced recently between Bhopal and Indore proposed to be increased;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps proposed to be taken to reduce the stoppages to reduce the running time of these trains?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) There is no such proposal at present.

(b) Does not arise.

(c) There is no such proposal at present.

[English]

Ozone Depleting Substances

2800. PROF. PREM DHUMAL :

DR. G.L. KANAUIA :

DR. LAXIMINARAYAN PANDEYA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to the Starred Question No. 496 dated May 9, 1995 and state:

(a) whether the Government have created any monitoring agency for overseeing the completion of the phase-out programme for Ozone Depleting sub-

stances by the target date;

(b) if so, the details thereof ;

(c) whether the amount drawn from the Montreal Protocol Fund has been disbursed to the industries whose projects have already been approved;

(d) if so, the details thereof;

(e) if not, the reasons therefor ; and

(f) the steps taken by the Government to safeguard the interests of the Indian exports after 1996 when developed countries would have phased-out Halson and Ozone Depleting Substances?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) and (b). Government has set up a steering Committee for clearance of projects for submission to the Multilateral Fund set up under the Montreal Protocol and for reviewing implementation of the provisions of the Protocol in India. A Monitoring Standing Committee consisting of representatives of concerned Govt. Departments, industry associations and financial institutions is assisting the Steering Committee in monitoring the phaseout programme for Ozone Depleting Substances (ODS).

(c) to (e). Amounts approved by the Multilateral Fund for implementation of the Protocol are in the process of being disbursed. Status of approved investment projects is given in the attached statement.

(f) Enterprises exporting products made with or containing ODS are being encouraged to convert to non-ODS technologies expeditiously so that their exports after 1996 are not affected. The Multilateral Fund envisages provision of assistance for such conversions.

STATEMENT

Status of Approved Investment Projects

Sl.N.	Name of the Project	Size of aid in Indian Rs.	Remarks
1	2	3	4
1.	Substitution of CFC 11 refrigerant by HCFC-123 in centrifugal chillers (M/s Blue Star Ltd.)	18,144,000	Disbursement started